

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

WEDNESDAY, THE SIXTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1253 OF 2024

Writ Appeal under clause 15 of the Letters Patent against the Order dated 29/10/2024 in IA No.1/2024 W. P. No.30390 of 2024 on the file of the High Court.

Between:

M/s. LSR Engineering Private Limited, Rep. by its Managing Director, Lingala Sudheer Reddy, Aged about 54 Years, Occ. Business, R/o. Flat No.502, Jai Sai Ram Residency, KNR Hills, Puppalaguda, Hyderabad - 500 089

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Environment, Forest, Science and Technology Department, Secretariat, Hyderabad.
2. The Principal Chief Conservator of Forest, Telangana, Aranya Bhavan, Saifabad, Hyderabad.
3. The District Forest Officer, Mahabubabad District.
4. The Forest Range Officer, Mahabubabad District.
5. The District Collector, Mahabubabad District.
6. The Tahsildar and Joint Sub Registrar, Mahabubabad Mandal.

...RESPONDENTS

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned notices vide Rc. No.88/2024-25/M dated 15.07.2024, Rc. No.88/2024-25/M dated 14.08.2024, Rc. No. 142/20004-25 dated 17.10.2024 and Rc. No. 142/20004-25/M dated 25.10.2024 issued by respondent No.4 including unlawful attempts of

dispossession and high-handed interference into the subject property admeasuring Ac.58.03 Gts., in Sy. No. 258, 259, 260, 262, 263 and 266, situated at Vemnoor Village, Mahabubabad Mandal, Mahabubabad District belonging to the petitioner.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order made in IA No.1 of 2024 in WP No.30390 of 2024 dated 29.10.2024.

**Counsel for the Appellant : SRI P.SASIDHAR REDDY,
rep., SRI L.ARAVIND REDDY**

**Counsel for the Respondents No.1to4 : SRI E.POORNACHANDER RAO,
GP FOR FOREST DEPT.**

**Counsel for the Respondents No.5&6 : SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1253 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.Sasidhar Reddy, learned counsel representing
Mr. L.Aravind Reddy, learned counsel for the appellant.

Mr. E.Poornachander Rao, learned Government
Pleader for Forest Department for the respondents No.1
to 4.

Mr. Muralidhar Reddy Katram, learned Government
Pleader for Revenue for the respondents No.5 and 6.

2. This intra court appeal is filed against the order
dated 29.10.2024 passed in I.A.No.1 of 2024 in
W.P.No.30390 of 2024 filed by the appellant, by which the
interim prayer sought by the appellant seeking stay has
been rejected.

3. Learned counsel for the appellant, after arguing the
matter to some extent, seeks leave of this Court to

withdraw the appeal with the liberty to the appellant to seek review of the order dated 29.10.2024 passed by the learned Single Judge in I.A.No.1 of 2024 in W.P.No.30390 of 2024.

4. Accordingly, the writ appeal is disposed of as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-M.MANJULA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Environment, Forest, Science and Technology Department, State of Telangana, Secretariat, Hyderabad.
2. The Principal Chief Conservator of Forest, Telangana, Aranya Bhavan, Saifabad, Hyderabad.
3. The District Forest Officer, Mahabubabad District.
4. The Forest Range Officer, Mahabubabad District.
5. The District Collector, Mahabubabad District.
6. The Tahsildar and Joint Sub Registrar, Mahabubabad Mandal.
7. One CC to SRI L.ARAVIND REDDY, Advocate. [OPUC]
8. Two CCs to GP FOR FORESTS, High Court for the State of Telangana. [OUT]
9. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
10. Two CD Copies.

BSK

BS



HIGH COURT

DATED:06/11/2024

CC TODAY



JUDGMENT

WA.No.1253 of 2024

**DISPOSING OF THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

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MEMO
06/11/2024